

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.84/2001 in OA No.2396/1997~

New Delhi, this 28th day of March, 2001

(25)

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P. Singh, Member(A)

Ram Chander
109B, Nirankari Colony
Pathan Marg, Delhi .. Applicant
(By Shri M.L.Hembrom, Advocate)

versus

Lt. Governor, Delhi & Ors. .. Respondents

ORDER(in circulation)

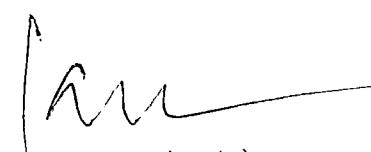
Shri M.P. Singh

Review application is filed on behalf of the applicant for review of the order dated 30.11.2000 by which OA No.2396/1997 was dismissed being devoid of merit and for the detailed discussions made in paras 3 and 9 therein.

2. We find that the review applicant is trying to build up a case on the same set of facts and grounds - as he himself has stated that "the contents of the said OA may be read as part of the review application as well and the same are not reproduced herein for the sake of brevity and convenience" - which have already been discussed in detail and taken care of by us in our judgement. We do not find any error apparent on the face of the records or that the review applicant has come with new grounds which were not available before him at the time of final hearing of the case that would warrant a review of our order under Order 47, Rule 1 CPC. In view of this position, the present RA is rejected.


(M.P. Singh)
Member(A)

/qtv/


(Kuldip Singh)
Member(J)